

Central Administrative Tribunal
Principal Bench: New Delhi

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O.A. 1940/95

New Delhi this the 28th day of April 1997

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

Shri Govind Singh,
S/o Shri Prem Singh,
Office of Deputy Chief Engineer(Const.)
DRM'S Complex, Northern Railway,
Moradabad (U.P.)Applicant

(By Advocate: Shri S.M.Rattanpal)

Versus

1. General Manager(P)
Headquarters Office,
Northern Railway,
Baroda House,
New Delhi.
2. C.A.O. (Construction)
Northern Railway,
Kashmere Gate,
Delhi.
3. Deputy Chief Engineer (Const.)
Northern Railway,
DRM's Complex,
Moradabad,
Uttar Pradesh.

(By Advocate: Shri Rajeev Sharma)

ORDER(Oral)
Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. Both counsel agree that all the other batchmates of the applicant as Typists have been granted the benefit of the judgement dated 31.10.89 in OA No. 132/87 Madan Lal Talwar Vs. U.O.I. and Others and the applicant is the only person left out.

3. Noting this, and in the facts and circumstances of this particular case, which shall not be treated as a precedent, after condoning the delay by applicant in approaching the Tribunal, this O.A. is

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disposed of with a direction to the respondents to extend the benefits of the Judgement in M.L. Talwar's case to the present applicant also. Respondents should issue necessary orders in this regard in accordance with law within three months from the date of receipt of a copy of this order.

4. The O.A. stands accordingly disposed of.
No costs.

A.Vedavalli
(Dr. A.Vedavalli)
Member(J)

S.R.Adige
(S.R.Adige)
Member(A)

cc.